

months of 2016 as against 6736 during the corresponding period of 2015, *i.e.* there is a rise of 44% in motor vehicle thefts during the first three months of current year as compared to the same period of last year.

(b) Delhi Police, as a conscious policy of “Truthful Reporting” and e-Registration of FIR, is registering complaints in the recent times with an objective that no crime goes unreported. However, Delhi Police has been instructed to put in place a proper mechanism by which the recovery of stolen vehicles is improved.

(c) It has been observed by Delhi Police that in some cases, the thieves break open the main/steering lock of the car with the help of drill machine and also change the Engine Control Module (ECM) of the vehicle before stealing the vehicle.

(d) The following steps have been taken by Delhi Police to control vehicle theft cases:-

- (i) Anti Auto Theft Squads have been formed in each District to prevent such crime.
- (ii) Foot/motor cycle patrolling and pickets in the motor vehicle theft prone areas have been intensified.
- (iii) Meetings with Residents Welfare Association (RWA)/Markets Welfare Association are conducted regularly to sensitize residents about anti auto theft measures.
- (iv) Random checking of vehicles is conducted to prevent motor vehicle theft.
- (v) Surveillance through CCTV is made at parking lots/busy markets.
- (vi) Exhibition of Anti Auto Theft devices are organized to make citizens aware of the devices.
- (vii) Taxi stand operators/complainants and RWAs are sensitized to install GPS system in their vehicles.
- (viii) Proper Surveillance is kept on the accused persons involved previously in such crime.

(e) The percentage of recovery of stolen vehicles during the last three years and the current year (upto 31.3.2016) is 13.44, 10.36, 5.48 and 2.64 respectively.

**Steps taken to prevent widespread violence and destruction
of life and property**

2000. SHRI K. T. S. TULSI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken by Government to devise an action plan to prevent instances of widespread violence and destruction of life and property like the one which took place in Haryana recently; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The Supreme Court in its decision on the Writ Petition (Crl.) No. 77/2007 in the matter of Destruction of Public and Private properties *Vs* State of Andhra Pradesh and Others dated 16th April, 2009 had advised the concerned authorities to take effective steps for implementation of the report of the committee constituted by it. Accordingly, an Advisory dated 6th May 2013 Destruction and Damage to Public Properties in the name of agitations, bandhs, hartals etc. guidelines for prevention of such destructive activities was issued to the States/UTs by Ministry of Home Affairs.

Further, 'Police' and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments. However, the Central Government shares intelligence on serious law and order issues with the State Governments and also provides Central Armed Forces (CAPFs), in aid of the State Authorities as and when requested by the State Governments.

Housing facilities for sugarcane workers

2001. SHRIMATI RAJANI PATIL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has taken any steps to provide housing and other welfare facilities to sugarcane workers in the country, if so, the details thereof; and

(b) the funds allocated, as on date, for the welfare and social security of sugarcane workers and the number of sugarcane workers likely to be benefited by the plan?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Though there is no housing scheme exclusively for sugarcane workers, they are covered by various Schemes like Pradhan Mantri Gramin Awas Yojana-Housing for All, Rajiv Awas Yojana, Indira Awas Yojana etc. as per their eligibility. As regards other welfare facilities available to sugarcane workers it is stated that they are covered by various Schemes mentioned in Schedule I of 'Unorganised Workers' Social Security Act, 2008' like Indira Gandhi National Old Age Pension Scheme (Ministry of Rural Development), National Family Benefit Scheme (Ministry of Rural Development), Janani Suraksha Yojana (Ministry of Health and Family Welfare), Aam Aadmi Bima Yojana (Department of Financial Services) and Rashtriya Swasthya Bima Yojana (Ministry of Health and Family Welfare).